

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
STARRED QUESTION NO. : 66
(To be answered on the 21st July 2022)**

PRIVATISATION OF AIRPORTS

***66. SHRI NABA KUMAR SARANIA**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the names and details of the airports in the country which have been leased out to private companies;
- (b) the basis and the conditions on which these airports have been allotted to private companies and the amount of revenue received/ likely to be received by the Government therefrom;
- (c) whether the Guwahati airport has also been allotted to any private company and if so, the details thereof along with the period for which it has been allotted;
- (d) whether the employees working at the airport have suffered any inconvenience due to hand over of airport to a private company and if so, the details thereof along with the steps taken by the Government to safeguard the interest of the employees; and
- (e) whether the Government has also permitted the construction of a greenfield airport at Doloo Tea Estate in Assam and if so, the details thereof?

ANSWER

Minister of CIVIL AVIATION

नागर विमानन मंत्री

(Shri Jyotiraditya M. Scindia)

(a) to (e): A Statement is laid on the Table of the House.

Statement in reply to parts (a) to (e) of the Starred (*) Question No. 66 for answer on 21.07.2022 regarding 'Privatisation of Airports'

(a): Airports Authority of India (AAI) has leased out eight of its airports under Public Private Partnership (PPP) for operation, management and development on long term lease basis. Details of these airports along with the Concessionaires are as under:

- (1) Indira Gandhi International Airport, Delhi - M/s Delhi International Airport Limited (DIAL),
- (2) Chhatrapati Shivaji Maharaj International Airport, Mumbai - M/s Mumbai International Airport Limited (MIAL)
- (3) Chaudhary Charan Singh International Airport, Lucknow - M/s Lucknow International Airport Limited (LIAL),
- (4) Sardar Vallabhbhai Patel International Airport, Ahmedabad - M/s Ahmedabad International Airport Limited (AIAL),
- (5) Mangaluru International Airport - M/s Mangaluru International Airport Limited (MaIAL)
- (6) Jaipur International Airport - M/s Jaipur International Airport Limited (JIAL)
- (7) Lokpriya Gopinath Bordoloi International Airport, Guwahati - M/s Guwahati International Airport Limited (GIAL)
- (8) Thiruvananthapuram International Airport - M/s TRV-Kerala International Airport Limited (TIAL)

(b): Delhi and Mumbai airports have been awarded on the basis of Revenue Share Model to operate, manage and develop the airports for a period of 30 years which is further extendable by 30 years. For other six airports viz. Lucknow, Ahmedabad, Mangaluru, Jaipur, Guwahati and Thiruvananthapuram, the basis was Per Passenger Fee (PPF) payable to AAI with the condition to operate, manage and develop these airports for a period of 50 years without further extension.

So far, AAI has received Annual Fees of more than Rs.30,000 crore as Revenue Share from the Private Partners of Delhi and Mumbai airports. Further, the Private Partner of the other six airports has paid approximately Rs.520 crore to AAI as PPF till 31st May, 2022. AAI has also received an amount of Rs.2355.50 crore from the Private Partner of six airports in the form of upfront fee towards the capital expenditure incurred by AAI at these airports.

(c): Yes, Sir. AAI has also leased out Guwahati Airport under PPP to M/s Guwahati International Airport Limited for operation, management and development of the airport for a lease period of 50 years.

(d): No, Sir. Interests of the AAI employees deployed at the airport brought under the recently bid six airports have been fully protected. As per the Concession Agreement with Airport Operator under PPP, the employees (upto the position of Assistant General Manager) will continue to be posted at respective Airport for 3

years (i.e. 1 year Joint Management period followed by 2 years deemed deputation period). Also, the Concessionaire is liable to extend the offer of appointment to minimum 60% of employees on terms and conditions not inferior to the existing terms. Subsequently, employees have the option to join the Concessionaire or to return to AAI.

(e): On the request of Government of Assam, AAI had conducted a Pre-Feasibility study in January, 2020 for three sites identified by the State Government for developing a Greenfield airport at Silchar. Out of these, Dolo site was found to be the most suitable one. A Report along with Master Plan indicating land requirement of 870 acres for A-321 type of aircraft operations in all weather conditions has been sent to Government of Assam by AAI. Pursuant to this Report, Government of Assam has acquired 826 acres of land for developing the Greenfield airport at Dolo (Silchar).

Development of a Greenfield airport is governed under the Greenfield Airports (GFA) Policy, 2008. As per the Policy, a State Government or an Airport Developer, willing to establish an airport, is required to send a proposal to the Ministry of Civil Aviation (MoCA) for 2-stages approval i.e. 'Site-Clearance' followed by 'In-Principle' approval. Such proposals are considered by MoCA as per the procedure stipulated in the GFA Policy. Accordingly, Site Clearance will be considered by MoCA after a proposal is received from the Project proponent.
